SHRI TENNETI VISWANATHAM (Visakhapatnam): We are living on the banks of the Yamuna whose water were touched by the divine feet of Lord Krishna and today, 20 years after independence, the Minister is saying that by 1970 we will give drinking water to the resident of these places.

SHRI SATYA NARAYAN SINHA : Adequate drinking water.

SHRI TENNETI VISWANATHAM : He has said, "adequate,"

Is it not a fact that the requirements of sector 8 in Ramakrishnapuram are 1,60,000 gallons and you are supplying only 50,000 gallons ? Is it not a fact that the requirement of sector 9 is 1,40,000 gallons and you are supplying only 50,000 gallons ? Is it not a fact that in sector 12 you asked people to occupy houses and promised 40,000 gallons and you are supplying zero ? What is the use of talking of 1970 and talking us all into general averages ? May I ask whether the Minister is not carried away by the department by going into generalities ? Here is a specific question raised in this call-attention motion about a specific locality ? We know that it is very easy. If the Government only thinks of constructing some infiltration gallories in the Yamuna River, they can solve the whole question. They can tap subsoil water. They did nothing for 20 years. Is it not a fact that we get notices in summer that supply is cut down because of shortage of water and in rainy season we get notices of cutting off supplies because there is excess water or because the river has moved away somewhere, to this side or that side ? Has the Minister realised that there is some thing very deficient in the working of the water works engineering department ? Is the Minister going to take any particular steps to set right this imbalance in particular areas ? There is no use talking about general averages of Delhi. Is it not a fact that in the multistoreyed buildings in sector 13 you supply water all the 24 hours and in sectors 8 and 9 they get nothing ? Therefore may I know whether the Minister will take special care to set right these things rather than go into generalities and lose sight of the problem ?

SHRI SATYA NARAYAN SINHA : The hon. Member is to some extent correct that we are not in a position to meet whatever requirement they have in Ramakrishnapuram. But whatever water they are getting at present is going to be augmented, as I have said, by putting up hand pumps not for drinking water but for bathing, washing clothes and other things. To that extent this scarcity will be relieved.

About a certain project that he talked of, it is already in hand. After four or five years when all these schemes are completed there will be surplus of water in Delhi. But for some time you have got to wait. As I have said, I have asked them to assure 25 gallons per day *per capita* besides the water which they will get out of the hand pumps. We should be satisfied for the present. What cannot be cured must be endured.

———

12 28 hrs.

RE. QUESTION OF PRIVILEGE

श्री कंवर लाल गुप्त (दिल्ली सदर) : अध्यक्ष महोदय, मैं रूल 229 की तहत, आपकी आज्ञा से, एक प्रिविलेज का प्रस्ताव सदन के सामने रखना चाहता हूं । जैसा कि आपको मालूम है कि हमारे कच्छ की साढ़े तीन सौ मील जमीन...

MR. SPEAKER : You are going into the Kutch problem. If you want to tell anything, tell me about the others.

SHRI KANWAR LAL GUPTA : I am not discussing Kutch. You will not find me irrelevant.

कच्छ की साढ़े तीन सौ मील जमीन देने के विरोध में जो सत्याग्रह चल रहा है, उसमें इस सदन के तीन माननीय सदस्य सत्याग्रही की हैसियत से गिरफ्तारी के लिये गये थे । उन्हें पुलिस ने 30 तारीख को लगभग पौने 11 बजे गिरफ्तार किया । उसमें श्री वृज भूषण लाल जी श्रीमती शकुन्तला नायर और श्री भारत सिंह चौहान, तीनों ही सदस्य एक साथ गये थे । जब वे खावड़ा से आगे पुल से 5-6 मील परे गये तो पुलिस सुप्रिन्टेन्डेन्ट ने उनको रोका

[श्री कंवरलाल गुप्त]

और उन्हें गिरफ्तार कर लिया और यह कहा कि आपने कानून को तोड़ा है। उनको पुलिस की लारी में बिठाकर वे खाबड़ा वापिस ले गये और वहां के थाने में खाना खिलाया और उसके बाद शाम को उनका नाम लिखकर—मजिस्ट्रेट भी आये थे लेकिन मजिस्ट्रेट के सामने पेश नहीं किया सिर्फ नाम वगैरह लिखकर यह कहा कि हमने आपको सेक्शन 69 आफ दि बाम्बे पुलिस ऐक्ट के अन्दर गिरफ्तार किया था और अब पुलिस को छोड़ने का अधिकार है, अब आप वापिस चले जाइये।

अध्यक्ष महोदय, हमारे नियमों में यह प्राविजन है कि अगर किसी सदस्य को गिरफ्तार किया जाये, रेस्ट्रेन किया जाये या डिटेन किया जाये तो उस की सूचना अध्यक्ष महोदय को देनी चाहिये और अध्यक्ष महोदय उस सूचना को इस सदन के सामने रखते हैं। आपने पहली तारीख को एक टेलीग्राम, जो कि डिस्ट्रिक्ट सुप्रिन्टेन्डेन्ट पुलिस, कच्छ ने आप को लिखा था, को पढ़कर बताया कि श्री वृज भूषण लाल को गिरफ्तार किया गया है और बाद मे छोड़ दिया गया। लेकिन डिस्ट्रिक्ट सुप्रिन्टेन्डेन्ट पुलिस, कच्छ ने जो बाकी दो सदस्य हैं, उनकी न तो गिरफ्तारी की सूचना, न ही उनकी रिहाई की सूचना न तो सदन को दी है और न आपको दी है।

मेरे पास यह स्वदेश अखबार है जिसमें यह लिखा है :

"कच्छ समर्पण विरोध समिति की ओर से आज तीन संसद सदस्यों एवं 62 अन्य स्वयं सेवकों ने आज कच्छ रन में प्रवेश कर प्रतिबंधित आदेश तोड़ा और अपने को गिरफ्तार करवाया।

संसद सदस्यों में जनसंघ के उत्तर प्रदेश से श्रीमती शकुन्तला नैयर और श्री ब्रिजभूषणलाल तथा मध्य प्रदेश से जनसंघ संसद सदस्य श्री भारतसिंह चौहान ने भाग लिया।"

अध्यक्ष महोदय, यह चीज बाकी और भी सभी अखबारों में आई है कि यह तीनों पार्लियामेंट के सदस्य एक ही दल के और एक ही बैंच में गये थे। वहां उन्हें गिरफ्तार किया गया। बाद में उनको छोड़ दिया। वह तीनों संसद सदस्य पुलिस की कस्टडी में कोई 6-7 घंटे रहे। मेरा कहना है कि यह साफ ब्रीच आफ प्रीविलैज हैं और मैं आप से प्रार्थना करूंगा कि इस में कोई किसी पार्टी का सवाल नहीं है। यह सदन की मर्यादा की बात है और मैं नहीं समझता कि सरकार इस का कोई विरोध करेगी। आप की आज्ञा से मैं पेश करता हूं। अगर इस में विरोध नहीं होगा तो फिर मैं यह प्रस्ताव करूंगा कि इस को प्रीविलैज कमेटी के पास भेज दिया जाय।

श्री मधु लिमये : अध्यक्ष महोदय, मैं ने आप का ध्यान हम लोगों की गिरफ्तारी, श्री कामेश्वर सिंह आदि की गिरफ्तारी की ओर भी खींचा था। हमने आपका ध्यान इन गिरफ्तारियों की तरफ पहले से ही खींचा हुआ है इसलिए एक साथ ले लिया जाय। बात यह है कि श्री कामेश्वर सिंह को सजा भी हुई और आप के पास इत्तिला नहीं है। न ही इंटिमेशन दी गई है न ही कारण दिये गये हैं। इसलिए इन गिरफ्तारियों का मामला भी उस के साथ ले लिया जाय...

MR. SPEAKER : Not now.

श्री कंवर लाल गुप्त : वह भी मैंने अखबार में से पढ़ कर बतलाया है कि वह यहां मौजूद हैं...

MR. SPEAKER : Yours is pending still. That question has not been decided.

Now, the point is that I did not get the intimation of the arrest of Shrimati Shakuntla Nayar. About Shri Bharat Singh Chauhan, there seems to be some confusion. Some name was mentioned along with the other name. There is no Member of that name in this House. Therefore, we could not announce that name. Anyway, the telegram that I received on that day has been announced. I do not know the

arrest of Shrimati Shakuntla Nayar. Naturally, we will find out and let us see at what stage we get the information if she has really been arrested.

SHRI KANWAR LAL GUPTA : It is a clear violation.

MR. SPEAKER : I must get it. I have heard one side and I must also hear the other side. I will give them time. I will find out from them whether Shrimati Shakuntala Nayar, Member of Parliament was arrested and, if so, why is it that the House was not informed about it.

श्री मधु लिमये : इंटिमेशन और रीजन भी देना चाहिए ।

MR. SPEAKER : I would request the Minister to find out.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : I will find out.

MR. SPEAKER : If a Member of Parliament is arrested and we are not informed about it, it is a clear case of privilege. They must inform about it.

श्री कंवर लाल गुप्त : कब तक इन्फौरमेशन देंगे ?

Mr. SPEAKER : Let him find out.

DR. RAM SUBHAG SINGH : I will find out.

SHRI KANWAR LAL GUPTA : Will it be during this session ?

MR. SPEAKER : Yes, naturally, we have got still one week. Papers to be laid.

———

12. 38 hrs

PAPERS LAID ON THE TABLE

Reports of University Grants Commission and Indian Institute of Management

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) : I beg to lay on Table :

(1) A copy of the Annual Report of the University Grants Commission for the year 1966-67, under section 18 of the University Grants Commission Act, 1956. [*Placed in Library. See* No. LT.1145-68]

(2) A copy of the Report of the Indian Institute of Management, Calcutta for the period 1st April, 1964 to 31st March, 1967. [*Placed in Library, See* No. LT. 1146/68].

Notifications under All India Services Act.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA) : On behalf of Shri Vidya Charan Shukla, the Minister of State in the Ministry of Home Affairs, I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :—

(1) G. S. R. 722 published in Gazette of India dated the 20th April, 1968, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.

(2) G. S. R. 723 published in Gazette of India dated the 20th April, 1968, making certain amendment to the Indian Police Service (Fixation of Cadre Strength) Regulations, 1955. [*Placed in Library. See* No. LT. 1147/68]

Post Office Savings Bank (Amendment) Rules

SHRI JAGANNATH PAHADIA : I beg to lay on the Table a copy of the Post Office Savings Bank (Amendment) Rules, 1968, published in Notification No. G.S.R 779 in Gazette of India dated the 19th April, 1968, under sub-section (3) of section 15 of the Government Savings Banks Act, 1873. [*Placed in Library, see* No. LT. 1148/68]

श्री रामावतार शास्त्री (पटना) : 6 दिन हुए पार्लियामेंट के 6 मेम्बरों ने सिवल पुलिस लाइन थाना में चल रहे ट्रायल के मामले में प्रीविलेज का मोशन दिया था । गृह मन्त्रालय के लोग